POST OFFER PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

KRONE COMMUNICATIONS LIMITED

The details of the offer made pursuant to the Public Announcement dated August 9, 2004 as amended by subsequent corrigendums issued on behalf of ADC Telecommunications, Inc. under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 to acquire 1,058,000 fully paid up equity shares of Rs. 10/- each, representing 23% of the voting equity capital of Krone Communications Limited at a price of Rs. 92/- (Rs. Ninety Two only) per fully paid up equity share, payable in cash are as under:

1. Name of the Target Company : Krone Communications Limited
2. Name of the Acquirer : ADC Telecommunications, Inc.
3. Name of the Manager to the Offer : Kotak Mahindra Capital Company Limited
4. Name of the Registrar to the Offer : Karvy Computershare Private Limited
5. Other Details
   a. Date of opening of the Offer : February 14, 2005
   b. Date of closure of the Offer : March 15, 2005
6. Details of the acquisition

Sr. No.	Item	Proposed in the Letter of Offer		Actual	
a.	Offer Price	Rs. 92/- per fully paid up equity share		Rs. 92/- per fully paid up equity share	
b.	Shareholding of the Acquirer (No. & %) before signing the agreement	Nil (0.0%)		Nil (0.0%)	
c.	Shareholding to be acquired by way of an agreement (No. & %)	2,346,000 (51%)		2,346,000 (51%)	
d.	Shares acquired in the open offer (No. & %)	1,058,000 (23%)		4,967 (0.1%)	
e.	Size of the open offer (No. of shares multiplied by offer price per share)	Rs. 97,336,000		Rs. 456,964	
f.	Shares acquired after P.A. but before 7 working days prior to closure date, if any (No. & %)	Nil (0.0%)		Nil (0.0%)	
g.	Post Offer shareholding of Acquirer (No. &%) (b + c + d + f)	3,404,000 (74%)		2,350,967 (51.1%)	
h.	Pre & Post Offer shareholding of Public (No. & %)	Pre Offer	Post Offer	Pre Offer	Post Offer
		2,254,000 (49%)	1,196,000 (26%)	2,254,000 (49%)	2,249,033 (48.9%)

Percentage shareholdings in the above box is calculated based on 4,600,000 shares, the total shares of Krone Communications Limited, pre and post offer.

7. Status of the Escrow Account, whether released or not: Escrow bank has been instructed to release the funds lying in the escrow account.
8. Payment of interest, if any, to the shareholders along with the details thereof: N.A.
9. Status of investor complaints received, if any: Nil

The Acquirer accepts full responsibility for the information contained in this Announcement and for its obligations under the Regulations. This Announcement is expected to be available on the SEBI website at **http://www.sebi.gov.in**

kotak
Investment Banking

For and on behalf of the Acquirer

Kotak Mahindra Capital Company Limited
Bakhtawar 3rd Floor, 229 Nariman Point, Mumbai – 400 021
Tel. No.: +91-22-56341100, Email: adckrone.offer@kotak.com
Contact Person: Mr. Ajay Vaidya
Vice President (Compliance) and Company Secretary

Dated: April 26, 2005
Place : Mumbai